

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 99/TT/2012

- Subject:** Approval of Transmission tariff for assets associated with 765 kV system for Central Part of Northern Grid Part-III.
- Date of Hearing:** 13.11.2014
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Haryana Power Purchase Centre and 16 others.
- Parties present:** Shri N.N. Mondal, PGCIL
Shri S. Kalyana Venkatesan, PGCIL
Shri Rajesh Prasad, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of petitioner submitted as follows:-

- (a) This petition is filed by PGCIL seeking transmission tariff for transmission assets associated with 765 kV system for Central Part of Northern Grid Part-III, for tariff block 2009-14 period in Northern Region;
- (b) As per the Investment Approval dated 3.11.2009, all the assets included in the project scope were to be commissioned within 30 months from the date of Investment Approval. Accordingly, the scheduled date of commercial operation works out to 3.5.2012, i.e. 1.6.2012;
- (c) Initially, tariff was claimed for four assets. Later, Asset I was split into two assets and Asset II and III were split into four assets each and accordingly the petition now includes eleven assets. The details of these assets along with their date of commercial operation were given along with affidavit 17.10.2014. These eleven assets were commissioned from 1.6.2012 to 1.2.2014 and accordingly there is time over-run of one to twenty months in commissioning of these assets;



- (d) The time over-run is due to hindrance created by the villagers at various locations of the line. The matter was taken up with higher authorities and the construction could be completed only with police protection. The detailed reasons for time over-run were submitted along with affidavit dated 17.10.2014; and
- (e) Annuity of ₹1202.22 lakh has to be paid to the landowners for the next 31 years as per the R&R policy of the Haryana State. The annuity to be paid is not booked in the capital cost.

2. The Commission observed that the petitioner should have entered into an agreement with the LIC for payment of annuity to the landowners. The representative of the petitioner submitted that attempts to enter into an agreement with LIC have failed.

3. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 29.11.2014:-

- a) The time over-run due to hindrances caused by the landowners should be quantified by indicating start and end dates for each asset;
- b) The tariff forms for all the assets as per the actual date of commercial operation, except for Asset-I and II;
- c) The date from which IDC and IEDC are claimed and quantification thereof if any.
- d) Details of petitions under which other assets of the Project have been considered;
- e) Rejoinder to the reply filed by PSPCL vide affidavits dated 3.7.2012 and 11.2.2013;
- f) Nomenclature of Hissar-Bahadurgarh line and the details of the petition in which tariff was claimed; and
- g) The details and copies of the correspondence the petitioner had with LIC.

4. The Commission further observed that the due date of filing of the information should be complied with and any information received after the due date shall not be considered while passing the order.

5. Subject to above, order in the petition was reserved.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

